

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
USTARRED QUESTION NO. 2249
TO BE ANSWERED ON 01/01/2018

REVIEW OF RESERVATION FOR STs

2249. SHRI BALABHADRA MAJHI:

Will the Minister of Tribal Affairs be pleased to state:

- (a) Whether the reservations of posts in Government services for Scheduled Tribes (STs) are in proportion to population; and
- (b) Whether it is under the consideration of the Government to revise the percentage as per the present proportion and if so, the details thereof ?

ANSWER

MINISTER OF STATE OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

- (a) Article 16 (4) of the Constitution enables provision to backward class of citizens, who are not adequately represented in the services under the state.

As per extant instructions, reservation is provided to Scheduled Castes, Scheduled Tribes and Other Backward Classes at the rate of 15%, 7.5% and 27% respectively in case of direct recruitment on all India basis by open competition. In case of direct recruitment on all India basis otherwise than by open competition, the percentage fixed is 16.66% for scheduled Castes, 7.5% for Scheduled Tribes and 25.84% for Other Backward Classes.

As per the 9 Judge Bench Constitutional judgement of the Hon'ble Supreme Court in Indira Sawhney case, total reservation cannot exceed the limit of 50%. In the same judgement, the Hon'ble Supreme Court has also observed that clause (4) of Article 16 of Constitutional speaks of adequate representation and not proportionate representation.

- (b) At present, there is no proposal to review the reservation policy on proportionate basis on the basis of population.
